COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 254 OF 2017 & IA NO. 643 OF 2017

Dated: 4th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Pallavpuram Tambaram MSW Private Limited Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Company (TANGEDCO) & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Agarwal

Mr. Naveen Chawla Mr. Sumit Purohit

<u>ORDER</u>

Learned counsel for the appellant states that the Tamilnadu Electricity Regulatory Commission has now passed a reasoned order. He would like to file a copy of that order and also would like to amend the appeal. Permission is granted. He is allowed to amend the appeal within four weeks from today.

List the matter on 23.10.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson